

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Revised Hearing Schedule for the month of October, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
14.10.2019 Monday At 10.30 A.M.	-	Public Hearing	-	Public Hearing on Draft Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2019.
14.10.2019 Monday At 2.30 A.M.	-	Public Hearing	-	Public Hearing on Proposed framework for Real-Time Market for Electricity.
15.10.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	213/MP/2019	YIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.06.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws(On admission)
	2.	214/MP/2019	TPTCL	Petition under Sections 79(1) (c) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 impugning the wrongful rejection of open access. (On admission)
	3.	260/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of 'Change in Law' events under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.(On admission)
	4.	250/MP/2019	GUVNL	Petition under Section 79 (1)(b) & (f) of E.A. 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplemental Agreement(s) dated 5.12.2018 .(On admission)
	5.	20/RP/2019	RUVNL	Petition for review of order dated 9.8.2019 in Petition No. 23/MP/2019 (On admission).
	6.	200/MP/2019	CTU	Petition for grant of Regulatory Approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
	7.	275/MP/2019	APMuL	Petition pursuant to the directions of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b).
	8.	67/MP/2019	CSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement executed between the Petitioner and the Respondent No.1 for seeking declaration of and relief for Change in Law.
	9.	68/MP/2019	FSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of GST laws as an event under Change in Law and consequential relief.
	10.	138/MP/2019	ACME	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions contained in orders dated 9.10.2018 in Petition No.230/MP/2017 and others .
	11.	111/MP/2019	GVPGL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 31.3.1997 against the illegal and unlawful refusal of the Respondents to accept declaration of availability from the 370 MW combined cycle power station at Vemagiri, East Godavari District, Andhra Pradesh and consequent refusal to schedule power from the Project and pay applicable tariff including capacity charges for deemed generation.
	12.	97/MP/2019	Magadh Sugar	Petition challenging the illegal and arbitrary rejection of the Petitioner by Respondents, seeking change of name and/or re-accreditation.
	13.	I.A.No.78/2019 in Petition No.308/MP/2019	KTL	Interlocutory Application seeking interim relief in Petition under Sections 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under Force Majeure and Change in Law events.
	14.	330/MP/2019	ACME	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the

				Electricity Act,2003 and Regulation 7 (1) (a) of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and medium-term Open Access in interState Transmission and related matters) Regulations, 2009.
16.10.2019 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	331/MP/2019	PGCIL	Petition under Regulation-76 Power to Relax and under Regulation-77 Power to Remove Difficulty of the CERC (Terms & Conditions of Tariff), Regulations, 2019, read with Regulation 24 and 111 of CERC (Conduct of Business) Regulations, 1999 for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2019
	2.	252/MP/2019	CTU	Petition under section 79(1)(c) read with Regulation 111 of Central Electricity Regulatory Commission (conduct of business) Regulations, 1999 seeking directions for implementing order dated 8.3.2019 in Petition No.92/MP/2015 (On admission)
	3.	132/MP/2018	PGCIL	Petition under Section 19(1)(c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan.
	4.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MVAR line reactors at Mahan Pooling Sub-station and 1x 80 MVAR, 420 kV switchable bus reactor at Mahan TPS alongwith its associated 400 kV bay.
	5.	387/TT/2018	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31.3.2019 for 400kV D/C Mundra UMPP Bhuj (Triple Snowbird) Transmission Line alongwith extension of 400kV Mundra UMPP Switchyard and 400kV Bhuj Pooling Station under Transmission System Strengthening Associated with Mundra UMPP (Part-B).
	6.	311/TT/2018	PGCIL	Petition for determination of transmission tariff from Anticipated DOCO to 31.3.2019 for 2 x 500MVA, 400/220kV ICTs along with associated transformer bays and 6 No. 220kV line bays at 400/220kV Indore substation under Western Region System Strengthening Scheme-XIV.
	7.	283/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 50 MVAR Line reactor at Jaipur (South) in 400 kV D/C Kota- Jaipur (South) line (Part of 400 kV D/C Rapp- Jaipur TL) utilized as Bus reactor at Jaipur (south) Sub-station and Asset-II:400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur(South) (part of RAPP-Jaipur (S) 400 kV D/C line with one ckt LILO at Kota) under Transmission system associated with RAPP 7 and 8, Part-B in Northern Region.
	8.	266/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-1: 2 Nos. 500 MVA, 400/220kV ICTs along with associated bays at Parli (POWERGRID) Switching Station and 4 Nos. 220kV line bays (for LILO of Parli - Harangul 220kV lines and Parli Osmanabad 220kV S/C line), Asset-2: 2 nos. 220kV line bays at Mapusa (Colvale) (POWERGRID Sub-station (for Mapusa(Colvale) (POWERGRID)-Tuem 220 kV D/C line) and Asset-3: 2 Nos. 400kV line bays for 400kV D/C Indore (POWERGRID)-Ujjain TL at 765/400 kV Indore (POWERGRID) Sub-station under WRSS XVI for tariff block 2014-19 period.
	9.	288/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For LILO of 400 kV S/C Chamera-1 Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage II Transmission System in Northern Region.
	10.	300/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For 400 kV Biharsharif-Sasaram-Sarnath Transmission line along with associated bays under Eastern-Northern inters Regional HVDC Transmission system in Eastern Region.
	11.	301/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Dehri-Karamnasa Transmission System in Eastern Region.
	12.	305/TT/2019	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block and truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff

				for 2019-24 tariff block For combined asset of (i) 1x500 MW HVDC back to back station at Sasaram (DOCO 1.12.2002 and (ii) Associated AC Switchyard at Sasaram and Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc (DOCO 1.12.2002) under Eastern Northern Inter-regional HVDC Transmission System in Eastern Region.
	13.	262/TT/2019	PGCIL	Petition for determination of trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Asset-I: 17 Nos of OPGW links (759 km) (DOCO: 1.10.2012), Asset II: 9 Nos of OPGW links (490 km) (DOCO: 1.4.2013), Asset III: 10 Nos of OPGW links (440 km) (DOCO: 1.11.2013) and Asset IV: 1 Nos of WBSETCL sector portion OPGW link (78.26 km) (DOCO: 1.3.2014) under Fibre Optic communication system in lieu of existing Unified Load Despatch and Communication(ULDC) Microwave links in Eastern Region.
	14.	322/TT/2019	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block For Asset: 1 No. 160 MVA, 220/160 kV, 3-ph Transformer at Baripada (shifted to Purnea) (DOCO: 1.9.2013) under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions.
	15.	307/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Spare Converter Transformer for Vizag back-to-back HVDC terminal in Southern Region (DOCO 1.1.2012).
	16.	274/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of Vemagiri- Gajuwaka 400 kV D/C Line at SIMHADRI-II TPS under Transmission System Associated with SIMHADRI-II Generation project in Southern Region .
17.10.2019 Thursday At 10.30 A.M. Miscellaneous Petitions P Tariff Petitions	1.	340/AT/2019	PTCIL	Petition for adoption of tariff for the scheme for setting up of 1000 MW inter-State transmission system connected wind Power.
	2.	225/MP/2019	HPPC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under POC Charges (<i>On admission</i>)
17.10.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	3.	334/MP/2019	ERLDC	Petition for Non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003. (<i>On admission</i>)
	4.	226/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Sewa-II Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	5.	227/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-II Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	6.	228/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Tanakpur Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	7.	229/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in TLDP-III Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	8.	230/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in TLDP-IV Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	9.	231/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Indian Reserve Battalion (IRBN) in Teesta-V Power Station during the period 1.1.2016 to 31.3.2019. (<i>On admission</i>)
	10.	232/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and

			deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Indian Reserve Battalion (IRBN) in Rangit Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
11.	233/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dhauliganga Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
12.	234/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Salal Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
13.	235/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
14.	236/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-II Power Station during the period 01.01.2016 to 31.03.2019. (On admission)
15.	237/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Chamera-III Power Station during the period 1.1.2016 to 31.3.2019 (On admission)
16.	238/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Parbati-III Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
17.	221/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
18.	222/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Nimoo Bazgo Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
19.	223/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Chutak Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
20.	224/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-I Power Station during the period 1.1.2016 to 31.3.2019. (On admission)
21.	I.A.No.79/2019 in Petition No. 155/MP/2019	UPCL	Interlocutory application to direct Power Company of Karnataka Limited (PCKL) to place on record the copies of PCKL Technical Committee Report, Report of Mr. V.J.Talwar and Report of M/s Ramraj and Co, initiate action against PCKL under Section 142 of the Electricity Act,2003.
22.	152/MP/2019	MPL	Petition under Regulations 11 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and directions of the Commission in the Order dated 20.03.2017 in Petition no. 72/MP/2016.
23.	236/MP/2017	DVC	Petition against the decision of MPPMCL for unilateral surrender of 100 MW from DSTPS in violation of provision of PPA between DVC and MPPMCL.
24.	78/MP/2018	DVC	Petition for unilateral surrender of 400 MW Power by MPPMCL from MTPS & CTPS of DVC in violation of provision of PPA
25.	92/MP/2018 alongwith IA No 15/2018	SEPL	Petition seeking direction to Respondent No. 1 to pay Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent no. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent no. 1 to the Petitioner (Interlocutory Application for referring the disputes to Arbitration)
26.	2/RP/2019 in 95/MP/2017	SECI	Petition seeking review of order dated 17.12.2018 passed by the Commission in Petition No. 95/MP/2017
27.	125/MP/2019	AEPL	Petition under Section 79 of the Electricity Act, 2003 for seeking extension of time for commissioning of balance capacity of 72 MW (out of 100 MW) Solar PV project in terms of the order dated 17.12.2018.
28.	345/MP/2018	MPPMCL	Petition for treatment of power drawn by CTU connected with 750 MW

				Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof.
	29.	356/MP/2018	APIL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.
	30.	51/MP/2019	Azure43	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for the declaration of 'Change in Law' event due to introduction and imposition of Safeguard Duty by way of Notification No.01 / 2018 - customs (sg) dated 30.7.2018 issued by the department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and the Respondent.
	31.	81/MP/2019	C(WR)TL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs
29.10.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	292/MP/2019	AP&NR	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by the Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2(On admission)
	2.	342/MP/2019	PDPL	Petition invoking Regulation 1.5 (iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power project and seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.
	3.	347/MP/2019	MEPL	Petition seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 1.7.2019 to 31.12.2019.
	4.	8/MP/2019	RGPPL	Petition for relaxation/modification of the provisions of the India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station
	5.	126/MP/2019	FBTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018, with liberty to approach this Commission to assess the actual impact of such 'Change in Law' event, based on the actual and audited expenditure incurred by the Petitioner as per formula specified under Article 12.2.1 of the TSA and other consequential reliefs.
	6.	4/MP/2017 alongwith I.A.No.29/2019	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited (Interlocutory application on behalf of BSES Rajdhani Power Limited for amendment of its reply/counter claim dated 13.9.2017.)
	7.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited .
	8.	68/MP/2017	DBP(MP)L	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest.

	9.	22/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 8.3 of the Power Purchase Agreement dated 19.8.2013 entered into between the petitioner and the respondent for recovery of late payment surcharge on account of delay in payment of monthly bills of the petitioner by the respondent.
	10.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	11.	378/MP/2018	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
	12.	210/MP/2017	KTL	Petition for revision of Tariff for events occurring after the Bid Due Date
	13.	135/MP/2018	KTL	Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2,Element 3 of transmission assets of Kudgi Transmission Limited
	14.	39/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.03.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) order dated 1.2.2017 in Petition No. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.
	15.	115/MP/2019	GMRKEL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owned by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011. GMR Kamalanga Energy Limited (GKEL)
	16.	208/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 16.5.2019 passed in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited in relation thereto
31.10.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	242/MP/2019	TEECL	Petition filed under Section 79 of the Electricity Act, 2003 read with Regulations 3(4) and 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.(On admission)
	2.	243/MP/2019	DCMSIL	Petition for issuance of Renewable Energy Certificate for Renewable Energy Generation), Regulations, 2010 seeking condonation of Delay in uploading Energy Injection Report data for the month of October, 2018 and consequently delay in complying with the procedure for issuance of Renewable Energy Certificates and to further direct the Respondent to issue the Certificates due to the Petitioner (On admission).
	3.	277/MP/2019	SKRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300 MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019. (On admission).
	4.	299/MP/2019	SSPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 31.5.2017 executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeing approval of Change in Law events due to enactment of the GST Laws (On admission)
	5	360/MP/2019	Jyoti Solar	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 08.02.2017, with effective date of 22.12.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws.(On admission)
	6.	385/MP/2019 alongwith I.A.No.87/2019	REL	Petition under Section 129, 142, 79 and other applicable provisions of the Electricity Act, 2003 and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant

			of Trading Licence and other related matters) Regulations, 2009 for violation of the terms and conditions of the license and the agreements entered into between the parties for non-payment of dues to the seller in trading transactions (Interlocutory application for urgent listing and interim order) (On admission) .
7.	380/MP/2019 alongwith I.A.No.83/2019	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation (Interlocutory application for urgent hearing and interim reliefs) (On admission) .
8.	334/MP/2019	ERLDC	Petition for Non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003.
9.	351/MP/2018	CEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner
10.	380/MP/2018	IL&FS	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law
11.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
12.	294/MP/2018	APIPL	Petitioner seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement
13.	300/MP/2018	GMRKEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and read with statutory framework governing procurement of power through Competitive Bidding and Article 10 and 13 of the respective Power Purchase Agreements, executed between GMR Kamalanga Energy Limited and its beneficiaries, seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period.
14.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
15.	340/AT/2019	PTCIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the scheme for setting up of 1000 MW inter-state transmission system (ISTS) connected wind power selected through competitive bidding process as per guidelines issued by ministry of new and renewable energy (MNRE) on 14.06.2016 and 22.10.2016.
16.	278/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged

			under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
17.	303/MP/2018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra- State and related matters) Regulations, 2009.
18.	304/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009
19.	339/MP/2018	JITPL	Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.
20.	259/GT/2019	TPL	Petition for determination of tariff of SUGEN 1147.5 MW Power Plant for the period 1.4.2019 to 31.3.2014.
21.	270/GT/2019	TPL	Petition for truing up of tariff for SUGEN 1147.5 MW Power Plant from 1.4.2014 to 31.3.2019
22.	268/GT/2019	TPL	Petition for determination of tariff of UNOSUGEN 382.5 MW Power Plant (SUGEN-40) from 1.4.2019 to 31.3. 2024.
23.	272/GT/2019	TPL	Petition for truing up of tariff for UNOSUGEN 382.5 MW Power Plant from 1.4.2014 to 31.3.2019

Sd/
(T.D. Pant)
Dy. Chief (Legal
29.10.2019